

IN THE HIGH COURT OF JHARKHAND AT RANCHI

A. B. A. No. 2318 of 2020

Sarju Prasad Saw @ Sarju Saw Petitioner

Versus

The State of Jharkhand Opposite Party

CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

For the Petitioner : Mr. Prashant Kumar Rai, Advocate

For the Opposite Party : Mr. Shiv Kumar Sharma, A.P.P.

3/24.06.2020 Mr. Prashant Kumar Rai, learned counsel for the petitioner seeks permission to withdraw this application, since the petitioner has been arrested.

Mr. Shiv Kumar Sharma, learned A.P.P. does not have any objection.

Permission is accorded.

Accordingly, this application is dismissed as withdrawn.

(Rongon Mukhopadhyay, J)